

[The "Uttar Pradesh" Municipalities Act, 1916]

SCHEDULE III

NOTICE OF PROPOSAL TO IMPOSE TAX

[Sub-section (3) of section 131]

Notice is hereby given to the inhabitants of the Municipality of that the municipal board desires to impose the tax, rate, [* * *]¹ or cess (as the case may be) described in the proposals appended [in lieu of the tax known as the].²

Any inhabitant of the Municipality objecting to the proposals or rules appended hereto may, within a fortnight from the date of this notice, send his objections in writing to the municipal board.

PROPOSALS

[The proposals framed by the Municipality under sub-section (1) of section 131 are to be appended here.]

RULES

[The rules prepared by the Municipality under sub-section (2) of section 131 are to be appended here.]

1. *Omit.* by sec. 53(b) of U. P. Act no. 26 of 1995.

2. To be inserted if the tax is to be substituted for any existing tax.